

Haryana Land Holdings Tax (Repeal) Act, 1986

31 of 1986

[26 December 1986]

CONTENTS

1. Short Title

- 2. Repeal And Savings
- 3. <u>Repeal</u>

Haryana Land Holdings Tax (Repeal) Act, 1986

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AN ACT To repeal the Haryana Land HoldingsTax Act, 1973. Be it enacted by the Legislature of the State of Haryana in the Thirtyseventh Year of Republic of India as follows:- 1 For statement of Objects and Reasons see Haryana Government Gazette (Extraordinary), dated the 25th November, 1986, Page

1. Short Title :-

This Act may be called the Haryana Land Holdings Tax (Repeal) Act, 1986.

2. Repeal And Savings :-

Haryana Land Holdings Tax Act, 1973 (Haryana Act 18 of 1973) is hereby repealed:

Provided that such repeal shall not-

(a) revive anything not in force or existing at the time at which the repeal takes effect; or

(b) affect the previous operation of the enactment so repealed or anything duly done or suffered there under; or

(c) affect any right. Privilege, obligation or liability acquired, accrued or incurred under the enactment so repealed; or

(d) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against the enactment so repealed; or (e) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation. Liability penalty, forfeiture or punishments as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if the Haryana Land Holdings Tax Act, 1973, has not been repealed.

3. Repeal :-

The Haryana Land Holdings Tax (Repeal) Ordinance, 1986 (Haryana ordnance No. 3 of 1986), is hereby repealed.